

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 18401/2012

(From the judgement and order dated 02/05/2012 in SA No.817/2012, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

RANJEET PANDEY & ANR

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

With I.A. 1 (C/delay in filing SLP and office report)

WITH S.L.P.(C)...../2012 (CC NO. 18425)
(With office report)

S.L.P.(C)...CC NO. 18653 of 2012
With I.A. 1 (C/delay in filing SLP and office report)

S.L.P.(C)...../2012 (CC NO. 18905)
With I.A. 1 (C/delay in filing SLP and office report)

S.L.P.(C)...../2012 (CC NO. 18999 of 2012
With I.A. 1 (C/delay in filing SLP and office report)

S.L.P.(C)...../2012 (CC NO. 19004)
With I.A. 1 (C/delay in filing SLP and office report)

S.L.P.(C)...../2012 (CC NO. 19005)
With I.A. 1 (C/delay in filing SLP and office report)

Date: 30/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR

HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s)

Mr. Manoj Prasad, Adv.

Mr. Tarunvir S. Khehar, Adv.

for Mr. Ashok K. Mahajan, Adv.

For Respondent(s)

...2/-

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UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Leave to serve the standing counsel for the State of U.P. in
this Court is granted.

Notice be served dasti as well.

Stand over for 9th November, 2012.

Let all the matters where even leave has been granted
including Special Leave Petitions(C) Nos. 26869-26876 of 2010 be
listed on that date.

We make it clear that the matters would be heard finally on
that date.

(Sukhbir Paul Kaur)
Court Master

(S.S.R.Krishna)
Court Master